

\220ITEM NO.52

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8232/2016
(Arising out of impugned final judgment and order dated 27/05/2016
in CRLA No. 1948/2007 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)
RISHI TANDON

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH
(With appln.(s) for exemption from filing O.T. and interim relief
and office report)

Respondent(s)

Date: 20/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Manish Tiwari, Adv.

Mr. Shekhar Devasa, Adv.

Mr. Anup Kumar, AOR

For Respondent(s)

Mr. Samir Ali Khan, AOR

Mr. Siddharth Sengar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by the learned counsel for the
petitioner, the matter is adjourned for four weeks on the ground of
personal difficulty of the arguing counsel.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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